

ment upto 2 March, 1992, subject to the other provisions, of the said Act."

The motion was adopted

(ii) **Court of the Aligarh Muslim University**

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri Chimanbhai Mehta, I beg to move:

"That in pursuance of sub-clause (xxiv) of Clause 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Satya Pal Malik resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-clause (xxiv) of Clause (1) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Satya Pal Malik resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University."

The motion was adopted

12.52 1/2 hrs.

CANTONMENTS (AMENDMENT) BILL*

[English]

MR. DEPUTY-SPEAKER: Now, we go to introduction of Bills. Dr. Raja Ramanna.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): I beg to move for leave to introduce a Bill further to amend the Cantonments Act, 1924.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

The motion was adopted

DR. RAJA RAMANNA: I introduce the Bill.**

12.53 hrs.

TOBACCO BOARD (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARNA): I beg to move for leave to introduce a Bill further to amend the Tobacco Board Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Tobacco Board Act, 1975."

The motion was adopted

SHRI ARANGIL SHREEDHARAN: introduce** the Bill.

*Published in the Gazette of India Extraordinary Part II, section 2, dated 20.8.90.

**Introduced with the recommendation of the President.